

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

M.A. No. 3010/2016 in
O.A. No. 3453/2016
M.A. No. 3011/2016

New Delhi, this the 20th day of November, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

1. Om Kumar (Employee Code – 20006576),
Aged about 53 years,
S/o Shri Bhim Singh,
R/o : Village – Bohar,
Distt.-Rohtak (Haryana).
2. Radhey Shyam (Employee Code – 20007561),
Aged about 49 years,
S/o Shri Chand Ram,
R/o : 154, Ishwar Colony,
Bawana, Delhi. .. Applicants

(By Advocate: None)

Versus

1. Delhi Jal Board (DJB),
Through : The CEO, DJB,
Govt. of NCT of Delhi,
Varunalaya, Phase-II,
Karol Bagh, New Delhi-110005.
2. The Director (A&P),
Delhi Jal Board,
Varunalaya, Phase-II,
Karol Bagh, New Delhi-110005.
3. The Asstt. Commissioner (Bulk),
Delhi Jal Board,
Varunalaya, Phase-II,
Karol Bagh, New Delhi-110005.
4. Shri Madan Gopal (Employee Code – 20009076),
S/o Shri Hukum Chand,
Working as Chlorinator Operator,
(be served through the respondent no.3). .. Respondents

(By Advocate : Shri Rajeev Kumar)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Today, even on the revised call, there is no representation on behalf of the applicants. On the last occasion also, there was no representation on behalf of the applicants.

2. MA 3011/2016 is filed for joining together.
3. MA 3010/2016 is filed seeking to condone different periods of delay with regard to different impugned orders and the same is as under:

“(a) condone the total delay of 292 days appears to took place in respect of Order dt. 05.12.2014 [Annexure.A/1 (Impugned)], 250 days in respect of Order dt. 16.01.2015 [Annexure.A/2 (Impugned)] and 20 days in respect of Order dt. 07.09.2015 [Annexure.A/3 (Impugned)], in the interest of justice.”

4. Order dated 05.12.2014 is relating to the regularisation of services of the applicants w.e.f. 28.11.2014. Order dated 16.01.2015 is relating to the ACP/MACP benefits to applicant No.1 passed in pursuance of the orders in another O.A. No.1562/2013. Order dated 07.09.2015 is pertaining to the seniority of the applicants and under order dated 11.12.2015, applicants No.1 and 2 were granted with the 2nd financial upgradation under MACP Scheme w.e.f. certain dates.

5. The applicants questioned various orders raising different cause of actions and pertaining to different dates by filing the present single Application. The MA seeking condonation of delay is also with regard to different periods of delay in view of different impugned orders.

6. In the circumstances and since the applicants failed to explain how a single O.A. is maintainable, the M.A. No. 3011/2016, seeking to file a single O.A. is dismissed. Consequently, the M.A. No. 3010/2016 and the O.A. No.3453/2016 are also dismissed. However, the applicants are at liberty to file fresh independent O.As., if so advised, in accordance with law. This Order shall not be construed that the delay, if any, in filing the fresh O.As. is condoned. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti /